D/L. 22.
December 22, 2023.
MNS.

WPA No. 24064 of 2023

Uddhab Sahana
Vs.
The State of West Bengal and others

Mr. Firdous Samim,
Ms. Gopa Biswas,
Ms. Payel Shome,
Ms. Sampriti Saha,
Ms. Mohona Das,
Ms. Purba Mukherjee

… for the petitioner.

Ms. Jhuma Chakraborty,
Mr. Parikshit Goswami

…for the State.

Mr. Raja Saha,
Mr. Sanjay Mukherjee

…for the SIC.

Mr. Kanak Kiran Bandyopadhyay

…for the SSC.

1. Affidavit-of-service filed in Court today be kept on record.
2. The grievance of the petitioner is limited. The Second Appellate Authority is sitting tight over the petitioner's appeal under the Right to Information Act, 2005 (RTI Act).
3. Heard learned counsel for the respective parties.

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4. Learned counsel appearing for the Second Appellate Authority submits that the said authority is under heavy workload and, as such, some time be given to the authority to dispose of the petitioner's second appeal.
5. Keeping in view the heavy pressure on the said Authority, WPA No. 24064 of 2023 is disposed of by directing the respondent no. 7 to dispose of the petitioner's second appeal under the RTI Act as expeditiously as possible, positively within February 29, 2024.
6. There will be no order as to costs.
7. Urgent photostat certified copies of this order, if applied for, be made available to the parties upon compliance with the requisite formalities.

(Sabyasachi Bhattacharyya, J.)